

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 1**

**CP (IB) No. 17/Chd/Chd/2023**

**IN THE MATTER OF:**  
**Canara Bank**

**...Petitioner-Financial Creditor**

**Versus**

**BCL Homes Limited**

**...Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 24.04.2024**

**CORAM:**  
**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Rakshit Gupta, Advocate.

**For the Respondent** : Mr. A.P.S. Madaan, Advocate.

**For the Allottees** : Mr. Adarsh Jain.

**ORDER**

Heard the arguments advanced by the learned counsel for the Petitioner-Financial Creditor. The learned counsel for the Petitioner-Financial Creditor is directed to take steps for filing valid 'Authorisation for Assignment' of the IRP proposed in the matter within next three days along with a confirmation from IRP that no disciplinary proceedings are pending against him as on date and also the details of number of assignments on hand. The learned counsel for the Respondent-Corporate Debtor is also present at the time of arguments of the learned counsel for the Petitioner-Financial Creditor.

For the arguments of the Respondent-Corporate Debtor, list this matter on 07.05.2024.

SD/-

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

SD/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**